

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39872/2018

(Arising out of impugned final judgment and order dated 20-08-2015 in CRLA No. 198/1983 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAGWAN DAS & ANR.

Respondent(s)

(IA No.162730/2018-CONDONATION OF DELAY IN FILING and IA No.162731/2018-EXEMPTION FROM FILING O.T.)

Date : 22-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr.Rajan Kumar Chaurasia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

There is a delay of 1038 days. The affidavit filed in support of the prayer for condonation, in our view, is lacking in particulars. The State is directed to file proper affidavit in support of the prayer for condonation of delay within 10 days.

List after two weeks.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER